

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 383 OF 2023

IN THE MATTER OF:

President Garden City Residential ...Applicant
Welfare Society

Versus

State of Punjab & Ors. ...Respondents

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Filed On:08.12.2025

FILED BY:



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AFFIDAVIT

I, Nandan Singh aged about 57 years, S/o Sh.Madan Singh ,
residing at C-5C/ 9B, Janak Puri, New Delhi-110058 do hereby
solemnly affirm and state as under:-

1. I am the authorised signatory of Respondent No. 5 in the
above case and I am competent to depose to the contents of
the present Affidavit.
2. The present affidavit is being filed in compliance of order
dated 24.09.2025, wherein a direction was issued directing
the Respondent No. 5 to file an affidavit disclosing the extent
of construction done by it, approved plan, clearances taken
under the environmental regime and action which it has
taken/proposes to take to prevent discharge of untreated
sewage.



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3. It is submitted that the Answering Respondent is the developer of a plotted colony named 'Garden City' situated in an area of about 9.5 acres in Dehlon Road, Dharour, Sahnewal, Ludhiana, Punjab. At the time of development of said colony, Answering Respondent had obtained necessary approvals including approval from Greater Ludhiana Area Development Authority (GLADA). The said project was carved out of the 41.65 acres of land owned by the Answering Respondent at the said time (*inadvertently 41.5 acres is mentioned in IA/125/2024*). Answering Respondent only sold the plots, and the buyers are responsible for constructing their own flats after obtaining necessary permission from the relevant authorities.
4. It is respectfully submitted that at the time of setting up the Colony, the Answering Respondent had applied for and obtained all necessary permissions. The said approvals and licenses were filed on 17.05.2025 and are on record [**Pg 740-794**]. It is respectfully submitted that the Consent to Operate the STP has been recently renewed, and a certificate dated 28.11.2025 has been issued. A true copy of the CTO Certificate dated 28.11.2025 is annexed herewith and marked as **Annexure R/1**.



It is respectfully submitted that in the Answering Respondent's Project of 9.5 acres, all environmental compliances have been made. Answering Respondent was of the understanding that since the Project had been handed

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over, residents would be responsible for renewing all licenses. It is respectfully submitted that the STP is fully operational, three meters (including TDS) have been duly installed and are being monitored to ensure the proper working of the STP. Answering Respondent is committed to the cause of environment and undertakes to comply with all the prevalent environment norms.

6. This affidavit is being filed bona fide in the interest of justice.


DEPONENT

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of this Affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

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I Identified the deponent who has signed in my presence



CERTIFIED THAT DEPONENT

Sh./Ms. Narender Singh Age 45

S/o, W/o, D/o Narender Singh

R/o Narender Singh

Identific Narender Singh Delhi

has Narender Singh at the

On Narender Singh read

content Narender Singh and was correct to

& explain Narender Singh his/her knowledge.

NITENDRA KUMAR, NOTARY PUBLIC
Govt. of India, DELHI


DEPONENT

PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.punjab.gov.in

AUTO GENERATED RENEWAL CERTIFICATE

Under the provisions of
Water (Prevention & Control of Pollution) Act, 1974

Office Dispatch No: OCMMS/CTO(Water)/2025/012564

Date: 28/11/2025

Industry Registration ID: O17LDH26259430

Application No: 30509023

To, **Sudhir Gulati,**
Director,
M/s Garden City, Sahnewal,
Village Dharor, Sahnewal-dehlon Road, Tehsil & District Ludhiana,
Ludhiana li, Punjab, 141120

Subject : **Auto Generation of Renewal Certificate for Consent to Operate granted under the Water (Prevention & Control of Pollution) Act, 1974**

With reference to your application for renewal of Consent to Operate for operation of an industrial unit u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, the self-declaration uploaded by Sudhir Gulati, (Director), is hereby, acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

1. Particulars of Auto Generated Renewal Certificate.

Certificate No.:	CTO/Renewal/LDH2/2025/30509023		
Date of issue:	2025-11-28		
Date of expiry:	2030-11-28		
Certificate Type:	Renewal (Auto Generated)		
Previous CTE/CTO/Authorization No. & Validity :	Previous consent No:	Date Of Issue:	Date Of Expiry:
	7299685	2018-09-28 00:00:00.0	2019-03-27 00:00:00.0

2. Particulars provided by the industry

Name & Designation of the Occupier:	Sudhir Gulati, (Director)				
Address of Industrial premises:	Village Dharor, Sahnewal-Dehlon Road, Tehsil & District Ludhiana				
Existing Capital investment / Project Cost of the industry	7.0 (lakhs)				
Category of Industry	ORANGE				
Type of Industry	Building, Const. projects, Township & Area developmentnot covered under EIA notification dated 14/9/06				
Scale of the Industry	Small				
Office District	Ludhiana li				
CTE/CTO/Authorization applied for	5 years				
Fee Details	Payment Mode	Amount	Transaction ID	Date of Transaction	Date of verification
	Credit/Debit	205200.0	899305401	2025-11-28 16:04:37.495	-----

Generated Renewal Certificate is hereby issued subject to the condition that in case, if any anomaly after Auto renewal is observed, that the entrepreneurs has submitted any false/ incorrect/ incomplete/forged facts and documents, the PPCB shall take appropriate action for violation under the Environmental Laws/ Rules against the industry.

Annexure-A

Self Declaration

Auto renewal of consent to operate

I Sudhir Gulati S/o Shri . Aged 0 Years, Authorized Signatory Director (designation) of M/s Garden City, Sahnewal (OCMMS ID O17LDH26259430) submitting this self declaration in favor of Member Secretary, Punjab Pollution Control Board for obtaining auto renewal of consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) which is stated as under:

1. That the consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) was issued vide no. Dated and the same is valid upto
2. That we have not carried out any expansion / modernization / change in process/ product/ Raw material/ fuel / change in bed capacity that either changes our category (from green to orange or orange to red or so on) or our scale (from small to medium or large). Detail of changes made if any and how extra pollutant shall be treated are given in box below*
3. That we are complying with conditions of previous consent/ authorization.
4. There is no change in information provided in the prescribed application form submitted for obtaining earlier consent to establish/operate /authorization.
5. That I have not violated any of the provisions under the Water (Prevention & Control of Pollution) Act, 1974 or Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act, 1986.
6. That no prohibitory directions are issued from Courts/ Appellate Authority/ National Green Tribunal/ other Judicial authority.
7. I acknowledge that any wrong / partial / forged information /document submitted by me or any false affirmation made by the undersigned, I shall be liable for action as deemed fit by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ HWM Rules, 2016/ BMW Rules, 2016.
8. In case of brick kiln , the brick kiln shall replace at least 20% of its fuel from coal to paddy straw pellets, as per the directive given by the State Government u/s 5 of EPA 1986 vide Notification No 10/574/2022-STE1/443 dated 04.11.2022 and shall maintain records of the same for monitoring and inspection by the Board.

***Details of changes if any alongwith proposed mechanism of treating extra pollutant
(fill if applicable as per point 2)**

**Applicant
Sudhir Gulati**

Date: 28/11/2025